

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-44/ND/2024

IN THE MATTER OF:

Busybees Logistics Solutions Private Limited

.....Applicant

Vs.

Simba Logistics Private Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 01.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Ruchika Dave, Adv. i/b Mr. Abhinav Verma, Adv.

For the Respondent : Mr. Kartik Malhotra, Adv.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their reply yesterday, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Corporate Debtor may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Operational Creditor also sought time to file rejoinder. Rejoinder be filed within a period of two weeks. List the matter on **09.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)